

Surender Singh Kambo v Ena Kapoor & Ors.

03.07.2020

Present : Sh. Lal Singh Thakur, Ld. Counsel for plaintiff
(9212046428/ email id- thakuradvocates@yahoo.co.in)
Sh. Surinder Singh, Ld. Counsel for defendant no.1 & 3
(9212226354/ email id- advsurindersingh@gmail.com)
Harpreet Singh, Defendant no. 2 in person
(9899787176/ email id- harry.19.harry@gmail.com)

Matter is taken up for hearing by way of video conferencing.

Vakalatnama on behalf of defendant no. 3 has been filed by email on the email address of the court i.e. readercj01west@gmail.com.

Affidavits have been filed on behalf of defendant no.1 & 3 stating therein that they shall not be dispossessing the plaintiff and shall not be creating any encumbrances on the legal right of the plaintiff over the property bearing no. WZ-209 St No. 3, Varinder Nagar, P.S. Hari Nagar, New Delhi – 110058.

Today statement of defendant no.1 on her behalf as well as on behalf of the defendant no.3 has been recorded to this effect and signed soft copy has been received on the email of the court.

Defendant no.2 marked his presence and submitted that he does not support the allegation made by the plaintiff in his plaint against the defendant no.1. It is further submitted that at present he is residing in an apartment in Kosi for his work. The defendant no.2 further submits that he does not intend to dispossess the plaintiff nor does he intend to create any encumbrances in the legal right of the plaintiff over the suit property.

Separate statement of defendant no.2 has been recorded to the said effect and signed soft copy has been received on the email of the court.

Ld. Counsel for the plaintiff submits that he has gone through the affidavits filed by the defendant no.1 & 3 and has also read the statements made by defendant no.1 & 2 today. It is further submitted that the plaintiff is satisfied with the statements and wishes to withdraw the present suit as settled.

Statement of the plaintiff has been recorded to the said effect and the signed soft copy has been received on the email id of the court.

Parties are directed to send the physical copies of the signed statements to the court on or before the next date of hearing.

Plaintiff is also directed to send the physical copy of the plaint and documents to the court on or before the next date of hearing.

Put up for further proceedings on 06.07.2020.

Nitish Kumar Sharma
CJ(01), THC/West
03.07.2020